GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2392 ANSWERED ON:23.08.2013 RECOVERY OF IT Chitthan Shri N.S.V.;Choudhry Smt. Shruti;Hussain Shri Syed Shahnawaz;Rajaram Shri Wakchaure Bhausaheb;Rajesh Shri M. B.;Ramasubbu Shri S.;Ray Shri Rudramadhab ;Thakur Shri Anurag Singh

Will the Minister of FINANCE be pleased to state:

(a) the percentage of population paying income tax;

(b) the number of cases and amount of direct and indirect taxes locked up for one year, three years, five years and more than five years separately due to non-payment/litigation, category-wise along with the percentage of such cases granted stay by the courts;

(c) whether the Government has made assessment of such cases and the revenue lost annually and if so, the details thereof; and

(d) the steps taken proposed to be taken by the Government to bring about a stable, fool proof and efficient tax regime in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J.D. SEELAM)

(a): The number of income tax assessees in individual category, as on 31-03-2012, is 3,31,89,567 which is 2.742% of the Provisional Population Totals of 1,21,01,93,422, as per India Census 2011.

(b): The data is not available in the format as asked for. Further data of number of cases in which direct tax demand where recovery is pending is also not maintained centrally. However 'Tax Revenue raised but not realized' for more than one year, as on 31st May 2013, in the format maintained is given in Annexure.

Further, data on number of cases in which Courts have granted stay is not maintained. However, total direct tax demand pending collection/recovery, as on 31st May 2013, is Rs 5,82,834 crores; out of which direct tax demand of Rs 49,612 crores has been stayed by Courts/ITAT, and of Rs 34,064 crores is stayed by the Income tax authorities.

(c) Tax demand collection/recovery is constantly monitored. Interest is charged on delay in payment of demand. There is no question of loss of revenue.

(d) Taking into account the changes in economic environment, the tax policy is periodically reviewed by the Government and legislative and administrative measures are taken to provide for stable and efficient tax regime.

Information in respect of reply to part (b) to (d) pertaining to indirect taxes is being collected and will be laid on the Table of the House.